

8. Shri Braja Kishore Tripathy
9. Shri Rajesh Verma
10. Shri Devendra Prasad Yadav
11. Prof. Ram Gopal Yadav

The Committee will inquire into cases of misconduct of Members of Lok Sabha including misuse of parliamentary privileges and facilities by them as may be referred to it by the Speaker from time to time and will recommend action, if any, to be taken in each case and submit the same to the Speaker.

The Committee may also, if it deems fit, look into the desirability of defining what acts would amount to misconduct on the part of the Member and make suitable recommendations regarding the action to be taken in cases of such misconduct.

The Committee is authorized to follow its own procedure consistent with the well-established principles of law and natural justice.

The Committee will endeavour to submit its report ordinarily within one month of the reference of any matter by the Speaker.

The Speaker will decide whether the Member or Members concerned in each case will be asked not to attend the House till a suitable decision is taken after the submission of the Report by the Committee.

Shri Babubhai Katara is requested not to attend the sittings of the House unless he is permitted to do so by the Speaker.

12.07 hrs.

### STATEMENTS BY MINISTERS

1. (i) **Expansion of coverage of National Rural Employment Guarantee Act (NREGA) in Uttar Pradesh\***

*[Translation]*

THE MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH): Mr. Speaker, Sir, with

\*Laid on the Table and also placed in library See No. LT 6581/2007.

your permission, I beg to lay my statement on the table of the House.

The National Rural Employment Guarantee Act, 2005 passed with unanimous consensus was notified on 7th September, 2005. NREGA guarantees local employment in the form of unskilled manual work upto 100 days in a financial year to every rural household if it demands such employment. Section 1(3) of NREG Act states that the Act shall be applicable to the whole of the territory to which it extends within a period of five years from the date of the enactment of this Act.

Initially, 200 districts from all the States in the country were identified and the Act was implemented with effect from 2nd February, 2006. With a view to expand the coverage of the Act, 130 additional districts were identified for the second phase. Criteria for selection of 130 additional districts alongwith the names of 113 districts from all States, excluding Uttar Pradesh, were laid on the table of both Houses of Parliament on 7th March, 2007. The districts of Uttar Pradesh were not declared due to the imposition of Model Code of Conduct in the State in view of the State Assembly elections. Now that the election process is over, a list of these 17 districts of Uttar Pradesh is enclosed as Statement.

#### **Statement**

#### *Names of Districts of Uttar Pradesh to be Added under National Rural Employment Guarantee Act in the second phase*

S.No.	Names of the Districts
1	2
1.	Jhansi
2.	Kanpur Dehat
3.	Mau
4.	Sultanpur
5.	Ambedkar Nagar
6.	Basti
7.	Maharajanj
8.	Siddharthnagar
9.	Bahraich

1	2
10.	Balrampur
11.	Shrawasti
12.	Gonda
13.	Ballia
14.	Budaun
15.	Etah
16.	Farrukhabad
17.	Sant Kabir Nagar

**(II) Status of Implementation of National Rural Employment Guarantee Act, 2005\***

THE MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH): Mr. Speaker Sir, with your permission I beg to lay my statement on the table of the House.

National Rural Employment Guarantee Act, 2005 was notified on 2nd February, 2006 in 200 identified districts in 27 States in its first phase of implementation. Section 1(3) of the Act states that the Act shall be applicable to the whole of the Territory to which it extends within a period of five years from the date of its enactment. Accordingly, it has been decided by the Government to extend the coverage under the Act to 130 additional districts in the 2nd phase. 113 districts out of the additional 130 districts were notified from 1st April on 26th March 2007. The names of the 17 districts of Uttar Pradesh were not declared due to Model Code of Conduct being in place in the State in view of the State Assembly Election. Now that Election process in the State is over, these 17 districts have been notified on 15th of May 2007.

**2. Budget Provision:** The Central Government had made a budget provision of Rs. 11300 crore for the year 2006-07. During the year, an amount of Rs. 12072.51 crore was available with 200 phase one districts for implementing NREGA. This included Central release of Rs. 8263.66 crore. State share of Rs. 801.91 crore and Opening Balance as on 1.4.2006 of Rs. 2052.92 crore. Besides, an amount of Rs. 377.20 crore were released

\*Laid on the Table and also placed in Library See No. LT 6582/2007.

to 113 phase two districts for preparatory arrangements and initial expenses thus making a total central release of Rs. 8640.86 crore to the 313 districts during 2006-07 under NREGA. The Central Government has made a budget provision of Rs 12000 crore for the current financial year (2007-2008) for implementation of the Act against which an amount of Rs. 1247.66 crores have been released.

**3. Programme Outcomes:** 2.10 crore households were provided employment during 2006-07. A total of 90.40 crore person days of employment has been provided under the Programme in 200 districts while under SGRY in 2005-06 the total mandays generated were 82.18 crore mandays in 586 districts. Thus on an average 45.2 lakh person days of employment have been generated in a district, while under SGRY in 2005-2006, the average person days was 14.02 lakh per district. In NREGA against a total fund availability of Rs. 12072.51 crore with the States during 2006-07 Rs. 8812.60 crore has been utilised under the Programme, The average fund utilisation per district is Rs. 44.06 crore in 2006-07, while under SGRY for 2005-6 the average fund utilisation for a district was Rs. 12 crore. A total of 8.31 lakh works have been undertaken under the Programme, out of which 3.83 lakh works have been completed. A total of 2.66 lakh water conservation works, such as digging of new ponds, percolation tank, check dams have been undertaken. 59924 renovation of traditional water bodies works have been undertaken. 80794 works to provide irrigation facilities have been undertaken on the land owned by scheduled caste, scheduled tribe and beneficiaries of land reform. 27682 micro irrigation works, such as minor irrigation canals have been undertaken and 88557 land development works have been undertaken. Afforestation works undertaken are 77305. Road works taken up in the Programme are 1.79 lakh which have so far added 22.89 lakh kilometer of road length. Over all out of total number of works undertaken 74% are water conservation works and 22% are road works.

**4. Monitoring and Vigilance:**

- National level monitors have visited all the 200 phase-I districts, feedback received from the NLMS have been shared with the State Governments.
- A web enabled MIS [www.nrega.nic.in](http://www.nrega.nic.in) wherein all critical data on NREGA is placed in public domain. To facilitate operationalisation of web enabled MIS a User Manual has also been

made available to the State Government and put on the website.

- Social Auditing Process has been started in the States. NGOs have been involved in generating awareness at the field level.

**2. Status of Implementation of recommendations contained in the 29th, 30th, and 31st reports of the Standing Committee on Information Technology pertaining to the Departments of Information Technology, Telecommunications and Posts respectively (Ministry of Communications and Information Technology)\***

*[English]*

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): Sir, in pursuance of the Direction 73A of the hon. Speaker, Lok Sabha issued vide Lok Sabha Bulletin Part-II dated 1st September 2004, I am making this statement on the status of implementation of recommendations contained in the 29th, 30th and 31st Reports of the Standing Committee on Information Technology in respect of Department of Information Technology, Department of Telecommunications and Department of Posts respectively under the Ministry of Communications and Information Technology.

The Reports No. 29, 30 and 31 contain 48, 34 and 35 recommendations in respect of Department of Information Technology, Department of Telecommunications and Department of Posts respectively. I would like to lay the detailed Action Taken Report on the Table of the House without taking the valuable time of the House.

12.08 hrs.

**CALLING ATTENTION TO MATTER OF  
URGENT PUBLIC IMPORTANCE**

**Status of the Sethu-Samudram Canal Project and reported controversy regarding its alignment**

*[English]*

MR. SPEAKER: Now, I am going to take Item No. 17, namely, Calling Attention. Hon. Members, a Calling

\*Laid on the Table and also placed in Library. See No. LT 6583/2007.

Attention regarding the status of the Sethu-Samudram Canal Project and the reported controversy regarding its alignment is listed today at Item No. 17 in today's Order Paper in the names of Sarvashri Dharmendra Pradhan, A. Krishnaswamy, N.S.V. Chitthan, S.K. Kharventhan and M. Appadurai.

In the meantime, Shri Dharmendra Pradhan has vide his letter dated 16.5.2007 requested that Prof. Vijay Kumar Malhotra may be allowed to call the attention of the Minister of Shipping, Road Transport and Highways instead of him.

I have acceded to this request as a very special case, but it should not be treated as a precedent.

Prof. Vijay Kumar Malhotra may now call the attention of the Minister of Shipping, Road Transport and Highways.

May I earnestly appeal to all sections of the House that sometimes some sensitive matters are taken up very emotionally, but after all, these are important matters for which Calling Attention is given. Please let us hear each other and give replies, so that we can proceed with the matter in a manner that behoves us.

*...(Interruptions)*

*[Translation]*

SHRI MADHUSUDAN MISTRY (Sabarkantha): Sir these people leave after making their speeches, but they never listen to anybody *...(Interruptions)*

SHRI PRABHUNATH SINGH (Maharajganj, Bihar): Sir, I too have a matter *...(Interruptions)*

MR. SPEAKER: You please take your seats. Please allow me to conduct some business.

*...(Interruptions)*

MR. SPEAKER: As per the rules firstly I am taking up calling attention.

*[English]*

I am following the rules, nothing else.

*[Translation]*

I have not framed the rules. All of you have jointly framed it.